

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
SPECIAL BENCH
COURT - 1

ITEM No.2 - IA/1072(AHM)2024
In
C.P.(IB)/200(AHM)2024

Proceedings under Section 95 IBC

IN THE MATTER OF:

UCO Bank
V/s
Mr. Amit Bhatnagar

.....Applicant

.....Respondent

Order delivered on: 23/07/2024

Coram:

Mr. Praveen Gupta, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant/RP :Mr. Darshan Pathak, PCS a. w. Mr. Amrish Gandhi
present in person
For the UCO Bank :Mr. Harshil Patel, Advocate

ORDER
(Hybrid Mode)

IA/1072(AHM)2024

This is an application filed by the RP for taking on record the Report under Section 99 of the IB Code, 2016.

Learned Counsel, Mr. Harshil Patel appears for the UCO Bank and waives the notice. Learned counsel, Mr. Harshil Patel states that there are other Financial Creditors who are holding personal guarantee of the guarantors for the Corporate Debtor.

Learned IRP states that he is not aware about the said guarantee and he is not having the address of the other financial creditors.

Be that as it may, let notices be issued to the Respondent/Personal Guarantor as well as Liquidator of the Corporate Debtor returnable on next date. The applicant is directed to collect the notices from the Registry within three days and serve upon the Respondent/Personal Guarantor as well as Liquidator of the Corporate Debtor along

with copy of this order through Registered Ad Post / Speed-Post, Dasti mode as well as registered email ID of the Respondent/Personal Guarantor as well as Liquidator of the Corporate Debtor registered with the MCA within seven days..

The Respondent/Personal Guarantor as well as Liquidator of the Corporate Debtor may file reply, if any, within a week from the date of receipt of notice. Rejoinder, if any, be filed within seven days thereafter.

Proof of service be filed by way of an affidavit before the next date of hearing.

Re-list for further consideration on 23.08.2024.

Sd/-

SAMEER KAKAR
MEMBER (TECHNICAL)

Sd/-

PRAVEEN GUPTA
MEMBER (JUDICIAL)